



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 105 Dispur, Wednesday, 7th March, 2018, 16th Phalguna, 1939 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 3rd March, 2018

**No. LGL.14/2017/8.**— The following Act of the Assam Legislative Assembly which received the assent of the President on 10th February, 2018 is hereby published for general information.

**ASSAM ACT NO. I OF 2018**

**(Received the assent of the President on 10th February, 2018)**

**THE PLANTATIONS LABOUR  
(ASSAM AMENDMENT) ACT, 2017**

## AN ACT

further to amend the Plantations Labour Act, 1951, in its application to the State of Assam.

### Preamble

Whereas it is expedient further to amend the Plantations Labour Act, 1951, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Act No. 69 of  
1951

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

### Short title, extent and commencement

1. (1) This Act may be called the Plantations Labour (Assam Amendment) Act, 2017.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

### Amendment of section 14

2. In the principal Act, for existing section 14, the following shall be substituted, namely :-

**“14. Educational Facilities.** – Where the children between the ages of six and fourteen of workers employed in any plantation exceed twenty five in number, the State Government may make rules requiring every employer to provide educational facilities for the children in such manner and of such standard as may be prescribed.”

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.